

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No.76886 of 2019
(On behalf of Appellant)

AND

Service Tax Appeal No.77109 of 2018

(Arising out of Order-in-Appeal No.495/HWH/ST-2017-18 dated 9 January 2018
passed by Commissioner of CGST & Central Excise(Appeals), Kolkata-II.)

Commissioner of CGST & CX, Howrah Commissionerate
(M.S.Building, 15/1, Strand Road,
Kolkata-700001.)

...Appellant

VERSUS

M/s.B.M.W. Industries Limited (Unit-VI)

.....Respondent

(NH-6, Argori, PO-Andul Mouri,
Howrah-711302.)

APPEARANCE

Shri A.K.Biswas, Authorized Representative for the Appellant (s)
Shri Sudip Sengupta, (A.R.) for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 77295/2019

FINAL ORDER NO. 76300/2019

DATE OF HEARING : 30 September 2019
DATE OF DECISION : 30 September 2019

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri A.K.Biswas, Authorized Representative appeared on behalf of the Revenue. Shri Sudip Sengupta (A.R.) appeared on behalf of the Respondent.

3. I find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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